IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P. (Cr.) No. 63 of 2021
.....

Jhunubala Seth @ Sheth @ Sethi --- --- Petitioner

Versus

Union of India & Ors. -- --- Respondents

CORAM: The Hon'ble Mr. Justice Aparesh Kumar Singh
The Hon'ble Mrs. Justice Anubha Rawat Choudhary

Through Video Conferencing

For the Petitioner : Mr. Avijit Patnak, Adv.
For the Respondent :

06/19.04.2021 Learned counsel for the petitioner is present. However, the respondents are not represented today.

Learned counsel for the petitioner undertakes to implead the Narcotics Control Bureau, Ranchi having its office at NCB, Sub Zonal Unit, Ranchi, S.N. Tower, 3rd Floor, Morahabadi, P.O. Ranchi University, P.S. Gonda, District Ranchi; Narcotics Control Bureau, Patna having its office at NCB Zonal Unit Patna, 67, Kautilya Nagar, P.O. B.V. College, P.S. and District Patna and State Drugs Control Directorate (SDCD) through its Advisory Board, having an office at RCH Campus, Namkom, P.O. and P.S. Namkom, District Ranchi as respondent nos. 5, 6 and 7 respectively in the instant writ petition for which addition be carried out by 30th April 2021. He further submits that in terms of suspension of Rule 48 vide notification dated 12th February 2021, the defect relating to filing of affidavit may be ignored for the time being. Learned counsel for the petitioner undertakes to file the necessary affidavit sworn at in Jharkhand within three weeks. The aforesaid defect is ignored for the time being.

As prayed for by learned counsel for the petitioner, let the matter appear on 3rd May 2021.

(*Aparesh Kumar Singh, J.)*

(Anubha Rawat Choudhary, J.)

Shamim/